

(22)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

O.A No.242/95

Date of order: 01.01.2001

Dr.R.K.Meena, S/o Shri Ganga Ram Meena, R/o 68/261,
Pratap Nagar, Sector No.VI, Sanganer, Jaipur.

...Applicant.

Vs.

1. Union of India through Secretary, Mini. of Health &
Family Welfare, Nirman Bhawan, New Delhi.

...Respondent.

Mr.Manish Bhandari - Counsel for the applicant.

Mr.V.S.Gurjar - Counsel for respondents.

CORAM:

Hon'ble Mr.S.K.Agarwal, Judicial Member

Hon'ble Mr.Gopal Singh, Administrative Member.

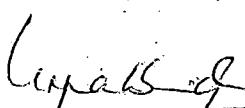
PER HON'BLE MR.S.K.AGARWAL, JUDICIAL MEMBER.

In this Original Application filed under Sec.19 of the Administrative Tribunals Act, 1985, the applicant makes a prayer to quash and set aside the impugned order of suspension dated 19.5.1995.

2. At the time of hearing the arguments, the learned counsel for the respondent has admitted the fact that the enquiry initiated against the applicant is concluded but due to pendency of the O.A no decision has been taken ~~there~~ by the department on the report of the Enquiry Officer.

3. In view of the facts stated before us, we direct the respondent department to conclude the disciplinary proceedings initiated against the applicant within one month from the date of receipt of a copy of this order. The applicant will be at liberty to approach the Tribunal in case he feels aggrieved by the result of the enquiry.

4. No order as to costs.


(Gopal Singh)

Member (A)


(S.K.Agarwal)
Member (J).